12.50 hrs.

## MATTER UNDER RULE 377

(i) NEED FOR INVESTIGATION INTO AFFAIRS OF U.P. BREWERIES, NEW DELHI

भी सुरेश विकम (शाहजहांपुर) : ग्रध्यक्ष महोजय, मैं नियम 377 के ग्रन्तगर्ल मंत्री जी का ध्यान यू० पी० क्षेवरीज, कालका जी मन्दिर के पाम, नई दिल्ली भें भयंकर घोटाले की ग्रोर भाकषित करना चाहता हूं।

यू॰ पी॰ क्रेबरीज 1970 में कायम हुई बी भीर इस में लाखों रुपया विभिन्न वित्तीय संस्थाओं का लगा हुमाहै। विशेषकर पंजाबनेशनल बैंक, उत्तर प्रदेश फाइनेंस कारपोरेशन, य० पी० एस० माई० सी० गाजियाबाद, एन० एस० माई० सी० नई दिल्ली तथा भारत सकार के वित्तीय विभाग द्वारा भी काफी रुपये की इसमें सहायता दी गयी है। इस में 16 लाख रुपये के शेयर बिके हुए हैं । इसकी सारी मशीनरी सरकारी वित्त निगमों द्वारा बंधक हैं। इसमें से 28 लाख का गबन भी हो गया है। सन् 70 से ले कर माज तक यह कम्पनी उत्पादन<sup>े</sup>न कर सकी । केन्द्र सरकार के बित्तीय निगम का साढे बाईस लाख रुपया भी इस में लगा है। मब धीरे धीरे मशीनरी भी हटाई जा रही है। निश्चित लिखित शिकायतें कम्पनी कार्य मत्री जी से की गई भीर उन्होंने जांच के घादेश भी पिछले वर्ष दिये लेकिन कोई फायदा न हमा । मब इस कम्पनी के रिजस्टर बदले जा रहे हैं, मशीन हटाई जा रही है। भयंकर घोटाले हैं। म्रतः हम कम्पनी कार्य-मंत्री से मांग करते हैं कि तत्काल सी० बी० ग्राई० द्वारा सारे कागजात सील करा के जांच हो जिससे कि लाखों रुपया बच सके ।

(ii) DELAY IN DECISION TO EXTEND PAY-MENT OF BONUS ACT BEYOND 1976-77

G. SHRI Μ. BANATWALLA (Ponnani): Sir, with your permission, under rule 377, I want to mention the following matters of urgent public importance, namely, the delay by the Government in taking a decision on the question of extending the Payment of Bonus Act beyond 1976-77 is causing much anxiety and unrest among the working class. A timely decision is, therefore, absolutely necessary in the interests of workers and also industrial peace. I would request the Government to make a statement forthwith conceding the payment of bonus, and to bring the necessary legislation for the purpose at the earliest.

(iii) REPORTED ORDERS TO EMPLOYEES OF ORDINANCE FACTORIES TO FUR-NISH PARTICULARS OF THEIR CHARAC-TER AND ANTECEDENTS

SHRI SAMAR MUKHERJEE: (Howrah): Sir, with your permission. I want to mention the following matter of urgent public importance The employees working under the Chief Auditor (Ordnance Factories) have been asked by their authorities to furnish particulars about character and antecedents in a proforma titled "Attestation Form for Re-verification". I must mention here that as per rules such forms are required to be filled up, giving all particulars regarding character and antecedents, by the persons to be recruited in the Central Government Offices, for the purpose of police and verification the person employment in the Government offices only after clearance from the police about their fitness for such appointment. But the employees working in the said office have already passed through such verification; otherwise. they would not have found a place in the office. Hence, it is not understood as to why these employees are being subjected to police verification etc. once again. Even during the internal cmergency such a thing did not happen.

Such exercises run counter to the very concept of freedom, liberty and democracy, for which the people of this country fought and won in the last March against an authoritarian regime. The employees, are naturally very much concerned over this action of the authorities. They demanded withdrawal of biennial police verification order immediately and in protest they are on 48 hours fast. Their Association has sent me a telegram, demanding the immediate revocation of that order.

(iv) Repored acquisition of Tribal Land in Jalgaon District (Maharashtra) by Forest officers

SHRI BHAUSAHEB THORAT (Pandharpur): Sir, I want to mention